

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“C” BENCH, DELHI  
BEFORE MS.MADHUMITA ROY, JUDICIAL MEMBER &  
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

**ITA No. 850/Del/2024  
(Assessment Year 2011-12)**

J & G Electronics Private Limited, G-82 (Ground Floor) Lajpat Nagar-II New Delhi - 110024	Vs.	ITO, Ward 13(1), New Delhi
स्थायीलेखासं. / जीआइआरसं. / PAN/GIR No: AAACJ2860L		
Appellant	..	Respondent

Appellant by :	Sh. Saubhagya Agarwal
Respondent by :	Sh. Om Prakash

Date of Hearing	05.08.2024
Date of Pronouncement	07.08.2024

O R D E R

**PER MADHUMITA ROY, JM:**

The instant appeal filed by the assessee is directed against the order passed by the National Faceless Appeal Centre (NFAC) dated 03.01.2024 arising out of the order dated 01.02.2019 passed under Section 154 of the Act (hereinafter referred to as ‘the Act’) by the ITO, Ward 13(1) Delhi, for Assessment Year 2011-12.

2. At the time of hearing of the instant appeal the ld. Counsel appearing for the assessee submitted before us that relief has been granted by the NFAC Delhi in favour to the assessee by and under

its order dated 21.06.2024 under Section 147 r.w. Section 144 of the Act, a copy whereof has been filed before us.

3. Having regard to this particular facts and circumstances of the matter, the present appeal is found to be infructuous. Thus the appeal is dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 07.08.2024

Sd/-

(Avdhesh Kumar Mishra)  
ACCOUNTANT MEMBER

Sd/-

(Madhumita Roy )  
JUDICIAL MEMBER

Dated 07.08.2024

PS: Rohit

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI